



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court, Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATIONS.

The 22nd July 1937.

No. 7991-A.—The following notification, issued by the Government of India, in the Home Department, is republished for general information.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

ESTABLISHMENTS.

Simla, the 10th July 1937.

No. F.-118/37.—The following general order by the Secretary of State for India is published for general information:—

The Secretary of State, with the concurrence of his Advisers, hereby specifies, in exercise of the powers conferred by section 275 of the Government of India Act, 1935, the Indian Civil Service and the Indian Police as services for appointment to which women are ineligible.

J. A. THORNE,
Offg. Secy. to Govt. of India.

The 28th July 1937.

No. 8203—17 A-5/37-P.—The following notification, issued by the Government of India, Home Department, is republished for general information.

P. T. MANSFIELD,
Chief Secretary to Government.

POLICE.

Simla, the 1st July 1937.

No. F.-21/26/37.—In exercise of the powers conferred by section 27 of the Indian Arms Act, 1878 (XI of 1878), the Central Government is pleased to direct that the following further amendment shall be made in the Indian Arms Rules, 1924, namely:—

In the first column of the Table appended to Schedule I to the said Rules, in clause (a) of entry (1) after the words "Members of Boards of Revenue" the words "Members of Tribunals appointed under sub-section (2) of section 296 of the Government of India Act, 1935" shall be inserted.

J. A. THORNE,
Offg. Secy. to Govt. of India.

The 22nd July 1937.

No. 2267-C.—The following notifications by the Government of the United Provinces are republished for general information.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

POLICE DEPARTMENT.

MISCELLANEOUS.

Lucknow, 2nd July 1937.

No. 1222(1)/VIII—1040.—WHEREAS the issue dated May 18, 1937 of the *Zulfiqar* newspaper of Lucknow contains matter of the nature described in sub-section (1) of section 4 of the Indian Press (Emergency Powers) Act, 1931 (Act XXIII of 1931), and whereas the Governor has, in exercise of the power conferred by sub-section (1) (a) of section 8 of the said Act, declared to be forfeited to His Majesty the security of Rs. 500 deposited on April 16, 1937 by the publisher of the said newspaper under section 7(3) of the said Act; now, therefore, the Governor, in exercise of the power conferred by sub-section (1) of section 8 of the said Act, declares to be forfeited to His Majesty every copy of the issue dated May 18, 1937 of the said *Zulfiqar* newspaper of Lucknow.

Lucknow, 2nd July 1937.

No. 1222(2)/VIII—1040.—WHEREAS the issue dated May 7, 1937 of the *Naqqara* newspaper of Lucknow contains matter of the nature described in sub-section (1) of section 4 of the Indian Press (Emergency Powers) Act, 1931 (Act XXIII of 1931), and whereas the Governor has, in exercise of the power conferred by sub-section (1)(a) of section 8 of the said Act, declared to be forfeited to His Majesty the security of Rs. 495 deposited on May 5, 1937 by the publisher of the said newspaper under section 7(1) of the said Act; now therefore, the Governor, in exercise of the power conferred by sub-section (1) of section 8 of the said Act, declares to be forfeited to His Majesty every copy of the issue dated May 7, 1937 of the said *Naqqara* newspaper of Lucknow.

By order of the Governor of the United Provinces,

C. W. GWYNNE,
Chief Secretary.

The 23rd July 1937.

No. 2286-C.—The following notification by the Government of the Punjab is republished for general information.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

Simla-E, the 28th June 1937.

No. 9585-P. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab hereby declares to be forfeited to His Majesty all copies, wherever found, of the publications noted below and all other documents containing copies, reprints or translations of, or extracts from, the said publications, on the ground that they contain matter, the publication of which is punishable under section 4 (1) of the aforesaid Act, read with section 16 (h) of the Criminal Law Amendment Act, XXIII of 1932 :—

- (i) The tract in Urdu-Sanskrit entitled "Dhol Ka Pol", written and published by Munishwar Dev from Rawalpindi and printed by him at the Mercantile Electric Press, Rawalpindi.
- (ii) The tract in Urdu entitled "Adarsh Dayanand," written by Munishwar Dev, published by the Arya Publication Bureau, Rawalpindi, and printed at the Lakshmi Art Steam Press, Rawalpindi.

By order of the Governor of the Punjab,

J. D. PENNY,
Chief Secretary to Government.

The 21st July 1937.

No. 5362--F. 163/37-F.—The following Press Communique from the Controller of Currency, Calcutta, is republished in the *Orissa Gazette* for general information.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

Calcutta, the 15th July 1937.

In accordance with a recent decision Victoria rupees are not ordinarily reissued from treasuries or from banks which transact Government business, and these rupees are thus being gradually replaced by coins of more recent mintage. It is understood that in some districts this decision has led to a belief that Victoria rupees are no longer legal

tender. This belief is entirely erroneous. Victoria rupees are exchangeable at their full face value and there is no intention of altering the existing position in this respect.

J. W. KELLY,
Controller of the Currency.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 22nd July 1937.

No. 5987—III C-36/37-Com.—The following draft notifications of the Government of India in the Department of Industries and Labour are republished for general information.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

Simla, 8th July 1937.

No. M.1028.—The following draft of a notification which the Central Government proposes to issue in exercise of the powers conferred by section 29 of the Indian Mines Act, 1923 (IV of 1923), is published as required by sub-section (1) of section 31 of the said Act for the information of all persons likely to be affected thereby, and notice is hereby given that the said draft will be taken into consideration on or after the 15th October 1937.

Any objection or suggestion which may be received in respect of the draft before the date specified will be considered by the Central Government.

Draft notification.

In exercise of the powers conferred by section 29 of the Indian Mines Act, 1923 (IV of 1923), the Central Government is pleased to direct that the Lanywa Oil Mine Regulations, 1933, shall be cancelled.

J. A. MACKEOWN,
Offg. Joint Secy. to Govt. of India.

Simla, 8th July 1937.

No. M.1028.—The following draft of certain amendments to the India Oil Mines Regulations, 1933, which it is proposed to make in exercise of the powers conferred by section 29 of the Indian Mines Act, 1923 (IV of 1923), is published as required by sub-section (1) of section 31 of the said Act for the information of all persons likely to

be affected thereby and notice is hereby given that the said draft will be taken into consideration on or after the 15th October 1937.

Any objection or suggestion which may be received in respect of the draft before the date specified will be considered by the Central Government.

Draft Amendments.

In the said Regulations—

I. In regulation 1—

(a) in sub regulation (2) for the words and figures "every oil mine other than an oil mine subject to the Lanywa Oil Mine Regulations, 1933" the words "all oil mines" shall be substituted;

(b) sub-regulation (3) shall be omitted.

II. In regulation 2—

(a) in the proviso to clause (b) for the words "Local Government" the words "Central Government" shall be substituted.

(b) Clause (c) shall be omitted and clauses (d) and (e) shall be relettered as clauses (c) and (d) respectively.

III. Regulation 3 shall be omitted.

IV. In regulations 4, 6 and 18, the words "and to the Warden" shall be omitted.

V. In regulations 5 and 7—

(a) For the words "in triplicate" the words "in duplicate" shall be substituted; and

(b) the words "and one copy to the Warden" shall be omitted.

VI. In regulations 8, 9, 11, 14 and 15, the words "and the Warden" wherever they occur, shall be omitted.

VII. In regulation 11 for the words "local Government" wherever they occur, the words "Central Government" shall be substituted.

VIII. In regulation 19, the words "or the Warden" shall be omitted.

IX. In regulation 41 for the words "Local Government," wherever they occur, the words "Chief Inspector" shall be substituted.

J. A. MACKEOWN,
Offg. Joint Secy. to Govt. of India.

The 23rd July 1937.

No. 6912—MS/37-Com.—The following notification of the Government of India in the Department of Industries and Labour is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

Simla, 10 July 1937.

No. M.-966.—In exercise of the powers conferred by sections 29 and 31A of the Indian Mines Act, 1923 (IV of 1923), the Central Government is pleased to make the following further temporary regulations, being satisfied that for the prevention of apprehended danger or the speedy remedy of conditions likely to cause danger it is necessary in making these regulations to dispense with the delay that would result from their previous publication and reference to Mining Boards:—

TEMPORARY REGULATIONS FOR COAL MINES.

1. (1) These regulations may be called the Supplementary Coal Mines (Temporary) Regulations, 1937.

(2) They shall apply only in respect of coal mines.

2. In these regulations, "the principal Regulations" mean the Indian Coal Mines Regulations, 1926.

3. (1) The Chief Inspector may require the manager of any mine in which, or in any part of which, a mechanical ventilator is in use, to submit within one month Standing Orders specifying the action that shall be taken with respect to the withdrawal of workmen from such mine or such part of the mine in the event of a stoppage of the mechanical ventilator.

(2) The Chief Inspector may approve of such Standing Orders or may modify them if, in his opinion, they are defective in any respect, and shall give notice in writing to the manager that such Standing Orders as are approved by him shall be enforced at the mine.

(3) On receipt of the notice from the Chief Inspector the manager shall post the Standing Orders in conspicuous places at the mine both above and below ground and shall be responsible for securing effective compliance with them.

4. (1) In any mine in which inflammable gas has been found during the previous twelve months, all unused workings in which inflammable gas may accumulate and which are not permanently sealed off, shall, at least

once in every week, be inspected for the presence of inflammable gas, by the competent person appointed under regulation 70 of the principal Regulations.

(2) The inspection shall be made with a locked flame safety lamp of a type approved by the Chief Inspector, and no additional light shall be used, other than an electric torch or lamp of a type approved by the Chief Inspector.

(3) The result of every such inspection shall be reported by the person making it in the manner required by sub-regulation (5) of regulation 70 of the principal Regulations and shall be recorded in the book maintained in accordance with Sub-regulation (2) of that regulation.

(4) Nothing in this regulation shall be construed to affect the provisions of regulation 70 of the principal Regulations.

5. (1) In every mine or part of a mine in which the use of safety lamps is for the time being required in pursuance of regulation 123 of the principal Regulations, a competent person appointed in writing, by the manager for the purpose, shall search all persons employed below ground immediately before they enter the mine or part for the purpose of ascertaining whether they have in their possession any match, smoking apparatus, or any apparatus of any kind for striking a light except within a completely closed chamber attached to the fuse of a shot.

(2) The person conducting the search shall—

- (a) search or turn out all pockets;
- (b) pass his hand over all clothing; and
- (c) examine any article in the workman's possession.

(3) If the person conducting the search suspects that the person searched is concealing any article of the nature described in sub-regulation (1), he shall detain him and as soon as possible refer the matter to the manager, or other official authorised by the manager for the purpose, who shall not allow such person to enter the mine until he is satisfied that the person has no such article in his possession.

6. (1) Without prejudice to the provisions of regulation 127 of the principal Regulations, the manager, or a competent official [other than the persons referred to in clauses (a) and (b) of the said regulation, as modified by regulation 8 of these regulations], appointed in writing by the manager for the purpose, shall examine thoroughly all safety lamps in use at a mine at least once in every week, and shall record the result of his examination in a book kept at the mine for the purpose.

(2) If any lamp is found to be defective, it shall not be reissued for use until the defect has been remedied.

7. (1) A competent person appointed in writing by the manager for the purpose shall examine every safety lamp on its being returned, after use underground.

(2) If on such examination any lamp is found to be damaged or misused, he shall record the nature of the damage or misuse in a book to be kept at the mine for the purpose; and every new entry in the book shall be shown to the manager without delay.

8. The principal Regulations shall be read as if for clause (b) of regulation 127, the following clause were substituted, namely:—

- “(b) (i) A competent person appointed in writing by the manager for the purpose shall examine every safety lamp at the surface immediately before it is taken underground for use and shall assure himself, as far as practicable, from external observation that each lamp is in safe working order and securely locked.
- (ii) The competent person referred to in sub-clause (i) shall not be the banksman except in a mine where the number of persons employed underground is not more than 50 at any one time.”

J. A. MACKEOWN,

Offg. Joint Secy. to Govt. of India.

The 26th July 1937.

No. 6044—JJ-29/37-Com.—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

REGISTRATION OF ACCOUNTANTS.

Simla, 19th June 1937.

No. 26-A. (1)/37.—In exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), the Central Government is pleased to direct that the following further amendments shall be made in the Auditors Certificates Rules, 1932, the same having been previously published as required by the said sub-section, namely:—

- (1) In rule 30 where they occur for the second time, and in rule 56 and Forms B and F of the said Rules, for the words “Government of India”, the words “Central Government” shall be substituted; and
- (2) in the said Rules for the words “Governor General in Council” and “local Government” wherever they occur, the words “Central Government” and “Provincial Government” shall be substituted respectively.

H. DOW,

Secy. to Govt. of India.

The 26th July 1937.

No. 6045—JC-52/37-Ccm.—The following notification of the Government of India in the Finance Department (Central Revenues) is republished for general information.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

CUSTOMS.

New Delhi, the 1st April 1937.

No. 18-X.—In exercise of the power conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Governor General in Council is pleased to direct that the notifications of the Government of India in the Finance Department (Central Revenues) specified in the first column of the annexed Schedule shall be amended as indicated in the corresponding entry in the second column.

SCHEDULE.

1	2
1. C. No. 26-Cus./25, dated the 11th July 1925	After the words “save from the United Kingdom” the words “and Burma” shall be inserted.
2. No. 19-Customs, dated the 11th April 1934	After the words “import into British India” the words “except from Burma” shall be inserted.
3. No. 37-Customs, dated the 26th May 1934	After the words “from any place outside India”, the words “other than Burma” shall be inserted.
4. No. 28-Customs, dated the 20th May 1933, and No. 36-Customs, dated the 26th May 1934.	After the words “to any place outside India”, the words “other than Burma” shall be inserted.
5. No. 29-Customs, dated the 20th May 1933, and No. 38-Customs, dated the 26th May 1934.	After the words “prohibit the export”, the words “except to Burma” shall be inserted.
6. No. 62-Customs, dated the 25th August 1934	After the words “the taking out of British India” in both places where they occur, the words “except to Burma” shall be inserted.

W. W. NIND,

Joint Secy. to Government of India.

The 26th July 1937.

No. 6046—HC-51/1937-Com—The following notification of the Government of India in the Finance Department (Central Revenues) is republished for general information.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

CUSTOMS.

New Delhi, 1st April 1937.

No. 7-X.—In exercise of the powers conferred by section 13 of the Sea Customs Act, 1878 (VIII of 1878), the Governor General in

Council is pleased to direct that the following further amendment shall be made in the Government of India, Finance Department (Central Revenues) notification no. 102-Customs, dated the 15th October 1927, namely:—

To the said notification, the following proviso shall be added, namely:—

“Provided that nothing in this notification shall apply to the produce or manufactures of Burma shipped under such conditions as may be prescribed by the Chief Customs Authority.”

W. W. NIND,

Joint Secy. to Govt. of India.